DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

## Need to settle the pay and wage revision of the employees of BSNL

SHRI ELAMARAM KAREEM (Kerala): Sir, the entire employees of BSNL are concerned due to the non-settlement of Pay Revision of the Executives and Wage Revision of the non-executives. This is a very serious issue and thousands of employees are suffering due to this. At present, BSNL is a loss-making company. But it is not due to the fault of the employees and workers in it. For example, procurement of 2G mobile equipments was denied to BSNL from 2007 up to 2012. This was the period when the country witnessed an exponential growth in mobile services. So, BSNL was unable to take advantage of this growth. Even today, BSNL has not been able to launch its 4G service, while the private operators are getting ready to launch their 5G. Firstly, BSNL couldn't upgrade its 49,300 4G compatible BTSs, tor launching its 4G service. Had this upgradation been done, it would have enabled BSNL to launch its pan India 4G service, at least two years ago. Denial of technology to BSNL is the most important reason, which has immensely retarded the company's growth. Road blocks created in BSNL's procurement of state-of-the-art equipments, denial of 4G technology, denial of level-playing field are the main reasons of the present financial condition of BSNL. The employees are making their fullest contributions for the revival of BSNL. At the same time, the Government has to ensure that the 3<sup>rd</sup> Pay/Wage Revision of the Executives and Non-Executives is settled at the earliest. Thank you.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I associate myself with the mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the mention made by the hon. Member.

SHRI A. A. RAHIM (Kerala): Sir, I also associate myself with the mention made by the hon. Member.

SHRI BIKASH RANJAN BHATTACHARYYA (West Bengal): Sir, I also associate myself with the mention made by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the mention made by the hon. Member.

## Need for reservation for women in Parliament and Legislative Assemblies

डा. सस्मित पात्रा (ओडिशा): महोदय, मैं 33% महिला संरक्षण बिल को संसद में जल्द से जल्द पारित करने की मांग करता हूं। भारत के सारे सांसद और राजनैतिक दल महिला सशक्तिकरण के लिए अपना दृढ़ संकल्प प्रदर्शित करते हैं, मगर भारत की स्वाधीनता के 75 वर्ष के बाद भी 33% महिला संरक्षण बिल संसद में पारित नहीं हो पा रहा है। आज मैं केवल सरकार से नहीं, बिल्क संसद के हर सांसद और उनकी संसदीय पार्टियों से विनम्र अनुरोध करता हूं कि हम सब एकजुट होकर महिला संरक्षण बिल को संसद में पारित करें।

सर, नवम्बर, 2018 में ओडिशा की विधान सभा ने माननीय मुख्य मंत्री श्री नवीन पटनायक जी की अगुवाई में सर्वसम्मित से एक प्रस्ताव पारित किया। इस प्रस्ताव की मांग थी कि भारत में 33% महिला संरक्षण संसद और सारी विधान सभाओं में लागू किया जाए। इतना ही नहीं, माननीय मुख्य मंत्री श्री नवीन पटनायक जी ने 22 राष्ट्रीय और क्षेत्रीय राजनैतिक दलों के पास बीजू जनता दल के 22 प्रतिनिधि मंडलों को भेजा और संसद में महिला संरक्षण बिल को पारित करने के लिए समर्थन मांगा। कई दलों ने समर्थन भी जताया। वर्ष 2019 के चुनावों में माननीय मुख्य मंत्री श्री नवीन पटनायक जी ने 33% महिला संरक्षण बीजू जनता दल की लोक सभा सीटों पर लागू किया।

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Dr. Patra, your Hindi speech does not tally with the English version.

डा. सस्मित पात्रा: सर, पेपर ऊपर-नीचे हो गया है, because I am giving the translated version. The content is exactly the same, as you can see.